

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 121
Appeal No.831/252/(ND)/2019

IN THE MATTER OF:

Income Tax Officer

....Appellant

Vs.

ROC (M/s HaldharAgro Tech Pvt. Ltd.&Ors.)

....Respondent

Order under Section 252

Order delivered on 14.07.2021

Coram:

SHRI P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the ROC

: Ms. Sweety Kumar, AROC

ORDER

Heard the submissions made by the Learned Counsel for the appellant. Learned Counsel for the appellant is directed to file Assessment Order as well as verified Demand Notice within two weeks. Respondents other than RoC are set ex parte.

List on **02.09.2021**.

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P. S. N. PRASAD
MEMBER (JUDICIAL)